### GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS

# LOK SABHA STARRED QUESTION NO. 264 ANSWERED ON FRIDAY, THE 05<sup>th</sup> JANUARY, 2018 [PAUSHA 15, 1939 (SAKA)]

#### **COMPLAINTS AGAINST PRIVATE COMPANIES**

#### QUESTION

\*264. SHRI LAXMI NARAYAN YADAV:
SHRI RAM TAHAL CHOUDHARY:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

कारपोरेट कार्य मंत्री

- (a) the number of complaints received for violation of terms and conditions by private companies with regard to deposit of money by the public and its return along with the names of companies against which such complaints have been made during the last three years;
- (b) the action taken by the Government on such complaints during the said period along with the outcome thereof;
- (c) the number of cases out of the said complaints filed in the court along with the number of said cases pending in the court at present; and
- (d) the number of persons jailed in this regard?

#### **ANSWER**

THE MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY)

कारपोरेट कार्य मंत्री

(श्री अरुण जेटली)

(a) to (d) A statement is laid on the Table of the House.

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STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF THE STARRED QUESTION NO. 264 FOR ANSWER IN LOK SABHA ON 05.01.2018

(a): As per section 73 of Companies Act, 2013 r/w Companies (Acceptance of Deposits) Rules 2014, the private company is permitted to accept deposits from its Directors & their relatives and also up to certain limit from its members only. Therefore, a Private Company is not eligible to accept public deposits u/s 76 r/w the Companies (Acceptance of Deposit) Rules, 2014.

However, various Complaints in respect of violations of terms & conditions of the deposits have been received by respective Registrars of Companies (ROCs) against 24 No. of Private Companies as per the provisions of Companies Act, 1956/2013. A statement containing names of such companies for last three financial year is enclosed herewith as Annexure - A.

- (b) & (c): Prosecutions under the provisions of the Companies Act, 1956/2013 have been filed against the 4 companies involving 15 cases, which are sub-judice, and in other cases the matter is under examination or at inquiry/ inspection stage.
- (d): Till date no person has been jailed for aforesaid offences.

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## ANNEXURE REFERRED TO IN REPLY TO THE STARRED QUESTION NO. 264 FOR ANSWER IN LOK SABHA ON 05.01.2018.

## LIST OF PRIVATE LIMITED COMPANIES AGAINST WHICH COMPLAINTS RECEIVED DURING THE LAST THREE YEARS:

2014-15	2015-16	2016-17
1) Achal Automobiles Pvt. Ltd.	1. Kapil Consultancy Services Pvt Ltd.	1 Vipachi Builders Developers Pvt.
2) Car Source India Pvt Ltd	2. Kapil Foods Structure Pvt Ltd.	Ltd.  2. Royal Twinkle
3) Escalations Travel ware India Private Limited	3. Kapil Chits (Kosta) Pvt. Ltd.	
4) KBC Multitrade Private Limited	4. Kapil Infra Avenues Pvt. Ltd.	3. Bulmen Marketing Private Limited
5) Veronica Construction Private Limited	5. Hira retail (Hyderabad Pvt. Ltd)	4. My Recharge Private Limited
6) Starnet Breeding and Research Farms Private Limited		5. Paynut digital Private Limited
7) Staywell infoteh Private Limited	7. Tulip Global Private Limited	6. Young Attitude
8) Gayathri Bricks Private Limited	8. Preeya Homes Study Private Limited	
9) Makhouse Infratech Private Limited		7. Kuldeep Real Tradex Private Limited

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